

ITEM NO.48
Part-heard

COURT NO.7

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl) No(s).1383/2010

(From the judgement and order dated 25/08/2008 in CRLMC
No.1833/2007 of The HIGH COURT OF DELHI AT N. DELHI)

STATE OF N.C.T.OF DELHI Petitioner(s)

VERSUS

AJAY KUMAR TYAGI Respondent(s)

(With office report)

Date: 08/05/2012 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE R.M. LODHA
HON'BLE MR. JUSTICE H.L. GOKHALE
HON'BLE MR. JUSTICE RANJAN GOGOI

For Petitioner(s) Mr. H.P. Raval, ASG
Mr. J.S. Attry, Sr. Adv.
Ms. Anjani Aiyagari, Adv.
Ms. Gargi Khanna, Adv.
Ms. Priyanka Bharihoke, Adv. for
Mr. B.V. Balram Das, Adv.

For Respondent(s) Mr. Chetan Sharma, Sr. Adv.
Mr. Bake Bihari Sharma, Adv.
Ms. Asha G. Nair, Adv.
Mr. S.D. Gupta, Adv.

UPON hearing counsel the Court made the following
O R D E R

In the course of hearing, it transpired that at the
time the High Court passed the impugned judgment and quashed
the criminal proceedings against the respondent, the
Disciplinary Authority had not passed any order exonerating
the respondent or otherwise on the basis of the Inquiry Report

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dated March 20, 2006.

In the counter-affidavit filed by the respondent, it is
stated that the respondent came to know about the decision
taken by the Disciplinary Authority exonerating him from the
charge on March 25, 2009 after the impugned judgment of the
High Court came to be passed.

The respondent is directed to place on record the copy

of the order No. 73 dated March 25, 2009 referred to in paragraph 2 at page 142 of the paper book within four weeks from today.

The matter having been heard partly, post the matter for further hearing on August 7, 2012 at 3 P.M.

(Pardeep Kumar)
Court Master

(Renu Diwan)
Court Master